

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 434/2010

This the 27th day of October, 2010

Hon'ble Mr. Justice Alok Kumar Singh, Member-J

Hon'ble Mr. S.P. Singh, Member-A

Kali Prasad Singh, Aged about 49 years, S/o late Chandra Pal Singh,
R/o Village & Post Sarkaura, District Sultanpur.

.....Applicant

By Advocate: Sri Anand Kumar

Versus

1. Union of India through the Secretary, Ministry of Home Affairs,
Govt. of India, New Delhi.
2. Ministry of Agriculture, Govt. of India, Delhi Milk Scheme, West
Patel Nagar, New Delhi.
3. Chief Controller of Accounts, Ministry of Home Affairs, North
Block Delhi.
4. Senior Accounts Officer, Ministry of Home Affairs, Government of
India, Zonal Pay & Accounts officer, Shasastra Sima Bal, B-
1/125, Sector J, Aliganj, Lucknow.

.....Respondents

By Advocate : Sri R. Mishra

ORDER

By S.P. Singh, Member-A

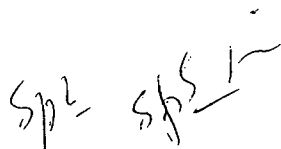
Sri K.P. Singh-applicant, who was working as LDC, had applied for the post of Accountant on deputation in Shasastra Sima Bal, Aliganj, Lucknow. The terms & conditions of deputation were communicated to the applicant on 17.3.2004 (Annexure-4). He was accordingly selected for the post of Accountant on deputation basis in the pay-scale of Rs.4500-125-7000/-.

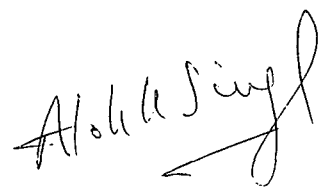
2. According to the terms & conditions of deputation, the pay of the applicant was to be regulated in accordance with the instructions

issued by DOP&T vide O.Ms dated 5.1.1994, 2.8.1997 and 11.3.1998 as amended from time to time. The period of deputation was initially for a period of one year and likely to be extended upto three years as per rules. The cadre controlling authority of the applicant is Chief Controller of Accounts, Ministry of Home Affairs. The learned counsel for the applicant submits that the deputation of Sri K.P. Singh-applicant was terminated by the borrowing department i.e. Ministry of Home Affairs, SSB, and he has been relieved on repatriation to his parent office vide order dated 11.10.2010 with direction to report ^{to} the Deputy General Manager (Admn.), Milk Scheme, New Delhi. Learned counsel for the applicant further stated, ^{in that} the applicant has been suffering from ailment from 23.9.2010 to 22.10.2010 and ^{at} when he was advised by the doctor to resume his duties on 25.10.2010. Accordingly, he tried to submit his joining report to the Opposite party no.4 i.e. Senior Accounts Officer, Ministry of Home Affairs, Government of India, Zonal Pay & Accounts officer, Shasasthra Sima Bal, Lucknow, but he was told by the office that after issuance of relieving order dated 11.10.2010, he has been relieved from the office of Senior Accounts Officer, Ministry of Home Affairs, Government of India, Zonal Pay & Accounts officer, Shasasthra Sima Bal, Lucknow on 11.10.2010 itself .

3. At this stage, learned counsel for the applicant states that the O.A. may be dismissed as not pressed. Accordingly, the O.A. is dismissed as not pressed.

4. After the aforesaid dictation, the learned counsel for the applicant states that he withdraws his request for not pressing the Original Application. In any view of the matter, the Original Application stands dismissed. No order as to costs.


(S.P. Singh)
Member-A


(Justice Alok K Singh)
Member-J